

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No.7647 of 2013

With

W.P.(S) No.7756 of 2013

....
Jyoti Devi (in W.P.(S) No.7647 of 2013) Petitioner
Versus
Gopal Mahto (in W.P.(S) No.7756 of 2013) Petitioner
Versus
The Chairman-cum-Managing Director, Eastern Coalfields Limited,
Sanctoria, Dishergarh, District- Burdawan (West Bengal)
& Ors. (in both cases) Respondents

....
CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioners : Mr. M.K.Roy, Adv. (in both cases)

For the Respondents : Mr. Rajesh Lala, Adv. (in both cases)

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The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

20/10.09.2021 Adjournment has been sought on behalf of learned counsel for the petitioners, Mr. M. K. Roy.

As prayed for, put up these cases after two weeks, subject to the payment of Rs.500/- in favour of the Advocate Clerks' Association, Jharkhand High Court, Ranchi.

(Rajesh Kumar, J.)

Shahid/